

**Central Administrative Tribunal
Principal Bench**

**OA No.3980/2017
MA No.4352/2018**

New Delhi, this the 4th day of December, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

R.S. Misra,
S-93, New Palam Vihar,
Phase-I, Gurgaon-122017
Haryana.

...Applicant
(In person)

Versus

1. The Commissioner, KVS,
18, Institutional Area,
SJS Marg, New Delhi-16.
2. The Joint Commissioner (Pers.),
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
SJS Marg, New Delhi-16.

...Respondents
(By Advocate : Shri S. Rajappa)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

This is a frivolous Application filed by a totally indisciplined person, who unfortunately worked as a teacher in the Kendriya Vidyalaya. On the allegation that he sexually misbehaved with the girl students, the

organisation terminated his services through an order dated 11.02.1988. He challenged the same before the Hon'ble Delhi High Court by filing a writ petition. The learned single Judge allowed the writ Petition on technical grounds through an order dated 19.09.1994, but permitted the proceedings to be conducted, in accordance with law. The order in the writ Petition was upheld in LPA through an order dated 04.07.2000.

2. The respondents conducted the inquiry afresh and passed an order dated 24.01.2006, terminating the applicant from service. That was upheld in an OA filed by him, thereafter in a writ petition and finally by the Hon'ble Supreme Court.

3. This OA is filed with a prayer to direct the respondents to revoke the termination order and subsequent correspondence on the ground that principles of natural justice were not followed. Prayer is also made for release of retiral benefits.

4. We heard the applicant who argued in person and Shri S. Rajappa, learned counsel for respondents.

5. The applicant wants to seek the remedy vis-a-vis the order of termination in surreptitious manner. The order of termination was upheld before all fora and he is picking up the correspondence that ensued thereafter. The prayer to set aside the termination order, at this stage, would only disclose the level of his indiscipline.

6. We do not find any merit in the OA and the same is accordingly dismissed.

Pending MAs, if any, stand disposed of.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(L. Narasimha Reddy)
Chairman

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